

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Commercial Complex(BDA)
Indiranagar
Bangalore - 560 038

Application No 370 G 406 /1986(T)
(W.P.No 12872 G 908 /1980)

<u>Applicant</u>	<u>Versus</u>	<u>Respondents</u>
<u>Rampath Jyengar & Co.</u>		O.O.I. rep. by Secy, M/o Defence,
To	Union of India rep. by Secy,	New Delhi & Another.
	Min. of Defence,	
	New Delhi.	- R-1.

Take notice that W.P. No as above on the file of the High Court of Karnataka, Bangalore, transferred to this Tribunal Under Section 29 of the Administrative Tribunals Act, 1985, and registered as Application No 370 G 406 /1986(T) is posted for ~~final~~ hearing on 4-9-86. You are directed to appear on the said hearing date, failing which the matter will be heard in your absence.

By Order

Date: 5-8-86

R
for DEPUTY REGISTRAR

Final
R
5/8

Initialed
Pl. Dismissed
R

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Commercial Complex(BDA)
Indiranagar
Bangalore - 560 038

Application No 370 G 606 /1986(T)
(W.P.No 18742 G 908 /19 80.

Applicant

Versus

Respondents

Banpath Dyergar & os.
To

U.O.I. reply by Secy, M/o Defence,
D. Belur & Another.

Controller of Defence Accounts,
Southern Command, Pune - 1.

- R-2

Take notice that W.P. No as above on the file
of the High Court of Karnataka, Bangalore, transferred to
this Tribunal Under Section 29 of the Administrative
Tribunals Act, 1985, and registered as Application No
370 G 606 /1986(T) is posted for ~~final~~ hearing on
6-9-86. You are directed to appear on the said
hearing date, failing which the matter will be heard in
your absence.

By Order

Date:

5-8-86.

R
for DEPUTY REGISTRAR

o/c

S. S. S.
R. S. S.
R.

Issued
R.
5/8

Regd. A/D.

MOST IMMEDIATE
COURT CASE

No. 1640/86/L/D(CMU)
Government of India,
Ministry of Defence,
Room No. 303, III Floor,
'D' Wing, Sena Bhawan,

New Delhi, the 16th August, 1986.

To

The Deputy Registrar,
Central Administrative Tribunal,
Bangalore Bench, Commercial Complex (BDA)
Indira Nagar, Bangalore - 560 038.

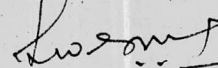
Subject:- Sampath Iyengar Son
vs
Union of India.

Sir,

I am directed to refer to the notice in the above mentioned case received in this Ministry without copy of the application and to request you to kindly furnish the following particulars of the case to enable this Ministry to take necessary action :-

- i) Designation of the petitioner;
 - ii) Name of the defence offices/units where the petitioners is working; and
 - iii) Grievances of the petitioners in brief.
2. It is also requested that the hearing of the case may kindly be postponed atleast for a month. The notices in original is returned herewith.

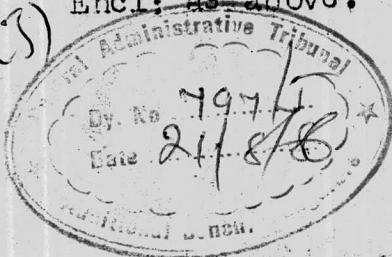
Yours faithfully,



(S.R. Verma)

Under Secretary to the Government of India.

Encl: as above.



Ministry of Defence

Received on 11/8/86

CR No 1986-5

Section Dy. No. 1986-5

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Commercial Complex(BDA)
Indiranagar
Bangalore - 560 038

Application No 370 Co 406 /1986(T)
(W.P.No 18872 Co 908 /1980)

Applicant

Sampath Jeyaraj Son.

Versus

Respondents

O.O.I. rep. by Secy., M/o Defence,
New Delhi. S. Anand.

To

Union of India rep. by Secy.,

Min. of Defence,

New Delhi.

- R-1

Take notice that W.P. No as above on the file

of the High Court of Karnataka, Bangalore, transferred to
this Tribunal Under Section 29 of the Administrative

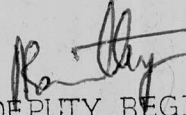
Tribunals Act, 1985, and registered as Application No

370 Co 406 /1986(T) is posted for ~~final~~ hearing on

14-9-86. You are directed to appear on the said
hearing date, failing which the matter will be heard in
your absence.

By Order

Date: 5-8-86


for DEPUTY REGISTRAR

Confidential

No.AN/11310/Misc.Corr
Office of the Controller of
Defence Accounts,
Southern Command, Pune-1.
Dated : 20/8/86.

To

Shri. P.M.S. Rao,
A.C.D.A.
C.D.A., Cubbon Road Cross,
Bangalore - 560001.

Sub : Writ Petition Nos. 18872 to 908/1980
Shri. Sampath Iyengar &

Ref : In continuation of this office letter
of even No. dt. 21.7.86.

A xerox copy of the letter dt. 5.8.86 received
from the Central Administrative Tribunal, Bangalore
Bench is forwarded herewith for further necessary
action please.

Please acknowledge receipt.

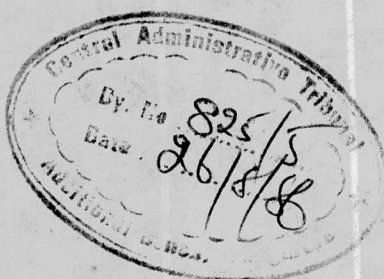
Sd—xx
(V.G. DATAR)
A.C.D.A.(AN) SC PUNE-1.

Copy to :-

The Court Officer,
Central Administrative Tribunal,
Bangalore Bench,
Commercial Complex (BDA),
Indiranagar,
Bangalore - 560 038.

W.r.t. his letter dt. 5.8.86. Please refer
to this office letter of even No. dt. 21.7.86 and
kindly intimate the office in which Shri. Sampath
Iyengar is serving & the brief details of the case.

(V.G. DATAR)
A.C.D.A.(AN) SC PUNE-1.



CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Commercial Complex(BDA)
Indiranagar
Bangalore - 560 038

APPLICATION NOS 370 to 406/86(T)
(W.P. Nos 122 18872 to 18908/80)

Applicant

Versus

Respondent

Sampath Iyengar & Ors

UOI by Secy, M/Def and Ors

To

Controller of Inspection Electronics,
Hebbal
Bangalore - 560 006 (R-3)

Take notice that W.P. Nos 18872 to 18908/80 on the file of the High Court of Karnataka, Bangalore, transferred to this Tribunal under Section 29 of the Administrative Tribunals Act, 1985, and registered as Application Nos 370 to 406/86(T) is posted for hearing on 24-9-86. Order passed by the Hon'ble Vice-Chairman and Member(A) in the above case is reproduced below:-

"Shri M. Vasudeva Rao appears for respondents. Sri Rao submits that the proper party that should have been impleaded is the Controller of Inspection Electronics, Hebbal, Bangalore-560006 and that authority has not been impleaded and notified by the Tribunal. We consider it proper to sue motu add the authority as a party respondent and notify before deciding the cases. We, therefore, direct that Controller of Inspection Electronics, Hebbal, Bangalore, be added as Respondent No 3, notice be issued to him in these cases making returnable by 18-9-86".

The case is posted for hearing on 24-9-86.
You are directed to appear on the said hearing date, failing which the matter will be heard in your absence.

By Order.

Date: 9-9-86

For
for Deputy Registrar

*Pl issue
for*

*80
9/9*

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Commercial Complex(BDA),
Indira Nagar,
Bangalore - 560 038.

Application Nos 370 15 406 /86(T)

WP.Nos 18872/5 908 /1980

Applicant

Versus

Respondents

Sampath Arangan & Co. On
To

21.0.17. by Secy m/Def & amr

Sh. V. H. Ron, Advocate
14, 1. Main Road,
Tanganahally,
Blore - 32

CIL
Hebbal
Blore

10/9

Take notice that W.P. No. 18872/5 908/80 on the file of the High Court of Karnataka, Bangalore, transferred to this Tribunal Under Section 29 of the Administrative Tribunals Act, 1985, and registered as Application No. 370 15 406 /1986(T) is posted for hearing/final hearing on 24-9-86. You are directed to appear on the said hearing date, failing which the matter will be heard in your absence.

By Order

Date: 9-9-86

For Deputy Registrar.

Pl. see fair
2/50
dls